

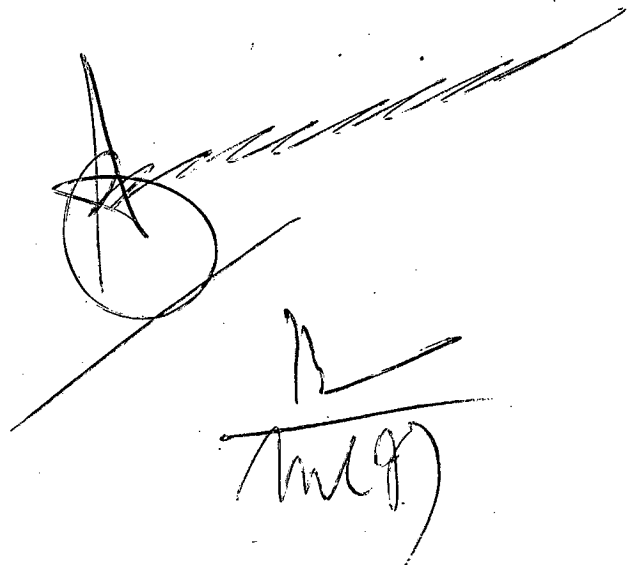
Dated: 15/2/88:

Miscellaneous Civil Appeal No. 114/86 arising out of the decision given by the Joint Civil Judge, Senior Division, Nasik in Regular Civil Suit No. 545/85 was pending with the District Judge of Nasik at Nasik. The appeal has been transferred to this Tribunal presumably under Section 29 of the Administrative Tribunal Act, 1985.

The applicant is prima facie an employee of the Deolali Cantonment Board. Cantonment Boards have not been notified under Section 14 of the Administrative Tribunal Act and therefore, this Tribunal may not have jurisdiction to hear and dispose of the appeal. It may therefore, have to be returned to the District Judge for disposal. Before doing so however, issue notice to the applicant returnable on 21/4/88 on the point of jurisdiction. Also give notice to the respondents of the same date.

21/4/88 before the Tribunal for orders.

Notices issued to
the Applicant & all
Respondents on dt
22.3.88
Sd/-
22.3.88



A large, stylized handwritten signature or set of initials, possibly 'A. S.', is written over a diagonal line. Below it, the word 'Amul' is written in a cursive script.